

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(s) (Criminal) No(s). 170/2014

SAIDHAM CHARITABLE TRUST

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief and permission to file additional documents)

Date : 13/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. C.A. Sundaram, Sr. Adv.
Ms. Rohini M., Adv.
Mr. Nachiketa Joshi, Adv.
Mr. Sudhakar Joshi, Adv.
Mr. Sunil Trivedi, Adv.
Mr. Yogesh Joshi, Adv.
Mr. Bhushan M. Oza, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

After arguing the matter at some length, Mr. C.A. Sundaram, learned senior counsel appearing for the petitioner-Trust, seeks leave to withdraw this petition reserving liberty for the petitioner to seek appropriate redress in appropriate proceedings before the appropriate forum in accordance with law.

This writ petition is accordingly dismissed as withdrawn, with the liberty as prayed for.

(MAHABIR SINGH)
COURT MASTER

(VEENA KHERA)
COURT MASTER